

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।
**IN THE INCOME TAX APPELLATE TRIBUNAL,
RAIPUR BENCH, RAIPUR**

(Through Virtual Court)

**BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER
AND
SHRI JAMLAPPA D BATTULL, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.271/PAN/2019

Gomatesh Vidyapeeth,
Gomatesh Nagar,
Hindwadi,
Belgaum, Karnataka,
PIN 590 011.
PAN : AAATG2956R

.....अपीलार्थी / Appellant

बनाम / V/s.

The CIT (Exemptions),
Bengaluru.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Pramod Vaidhya, Advocate
Revenue by : Shri Prabhat Jha, CIT-DR

सुनवाई की तारीख / Date of Hearing : 24.02.2022

घोषणा की तारीख / Date of Pronouncement : 05.04.2022

आदेश / ORDER**PER RAVISH SOOD, JM:**

The present appeal filed by the assessee is directed against the order passed by the CIT(Exemptions), Bangalore, dated 20.08.2019 declining the assessee's application for grant of recognition under section 80G of the Income-tax Act, 1961 (for short "Act")

2. Before us, the assessee-appellant has filed a letter dated 21.04.2018, wherein it has sought to withdraw the present appeal. It is stated by the assessee that it had by preferring the present appeal assailed the declining of its claim for recognition of the trust under Section 80G(vi) of the Act. It is further stated, that as the Pr. Chief Commissioner of Income-Tax (Exemptions) had thereafter vide his order No. CIT(Exemptions) Bangalore /80G/2019-20/A/10221 and DIN No. ITBA/EXMS/80G/2019-20 /1026035663(1), dated 30.03.2020 granted the approval under Sec. 80G(5)(vi) of the Act, therefore, its grievance does no more survive and it seeks liberty to withdraw the appeal.

3. The Ld. D.R did not raise any objection as regards seeking of withdrawal of the present appeal by the assessee.

4. In the backdrop of the aforesaid request of the assessee for withdrawal of the captioned appeal which had not been objected by the Learned D.R, we herein permit the same. Resultantly, the appeal filed by the assessee is dismissed as withdrawn.

5. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in open court on 05th day of April, 2022.

Sd/-
JAMLAPPA D BATTULL
(ACCOUNTANT MEMBER)

Sd/-
RAVISH SOOD
(JUDICIAL MEMBER)

रायपुर/ RAIPUR ; दिनांक / Dated : 05th April, 2022
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Exemptions), Bengaluru
4. Tax Recovery Officer (Exemptions), Bengaluru
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच,
रायपुर / DR, ITAT, Raipur Bench, Raipur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur.

		Date	
1	Draft dictated on	21.03.2022	Sr.PS
2	Draft placed before author	21.03.2022	Sr.PS
3	Draft proposed and placed before the second Member	.03.2022	JM
4	Draft discussed/approved by second Member	.03.2022	AM
5	Approved draft comes to the Sr. PS/PS	.03.2022	Sr.PS
6	Kept for pronouncement on	.03.2022	Sr.PS
7	Date of uploading of order	.03.2022	Sr.PS
8	File sent to Bench Clerk	.03.2022	Sr.PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		